

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

*No
Regulation*

O.A. No. /12/90
~~xx Tax No.~~

DATE OF DECISION 18.1.1993

Shri D.M.Hirani and others **Petitioner**

Mr.R.V.Deshmukh **Advocate for the Petitioner(s)**

Versus

Union of India & others **Respondent**

Mr.Akil Kureshi **Advocate for the Respondent(s)**

CORAM :

The Hon'ble Mr. N.V.Krishnan
Vice Chairman

The Hon'ble Mr. R.C.Bhatt
Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Air Force Civilian Employees Union,

Through his General Secretary,
Shri D.M.Hirani,
B.M.S.Office, Henabai Masjid,
Pancheshwar Tower,
Jamnagar-361001.

2. Ashok Shantilal Chauhan
3. Sidi Mohmad Omar Ismail
4. Arvind Ramjibhai Kanjaria
5. Jeetendra Devji Ker
6. Parecha Maheshkumar C.
7. Sheikh Iqbal Hussein
8. Parmar Chiman Sukhabhai
9. Makwana Ala Devji
10. Waghela Meghji Panchabhai
11. Pankaj Ramjibhai Vora
12. Sidi Bilal Isac Miawe
13. Pratap Ravji Rathod
(Advocate : Mr.R.V.Deshmukh)

.....applicants

versus

1. The Air Officer Commanding,
33 Wing Air Force,
Air Force Station,
Jamnagar.

2. Union of India,
Notice to be served through
The Secretary,
Ministry of Defence,
Government of India,
New Delhi.

.....respondents.

O R A L O R D E R

O.A./12/90

Date : 18.1.93

Per : Hon'ble Mr.N.V.Krishnan
Vice Chairman

Mr.R.V.Deshmukh for the applicant.

Mr.Akil Kureshi for the respondents.

10

The learned counsel for the applicant submits that the grievance made out in the application has been met and therefore the application has become infructuous and may be closed. In view of this statement, the application is dismissed, having become infructuous.

Renu
(R.C.Bhatt)

Member (J)

Qm
18/1/83
(N.V.Krishnan)

Vice Chairman

*SS